

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.  
O.ANO. 271 of 1993.

Between

Dated: 26-7-1993.

D.Deshai Rao

303  
Andh

Applicant

1. Government of India, represented by its Secretary, Department of Atomic Energy, New Delhi.
2. The Chief Executive, Department of Atomic Energy, Heavy Water Board, Bombay.
3. The Administrative Officer, Heavy Water Project, Manuguru, Khamman.
4. The District, Collector, Khamman.

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Respondents

Counsel for the Applicant  
Counsel for the Respondents

:Sri. P.Satyarajababu  
:Sri. N.V.Ramana, Addl. CGSC.  
:Sri. D.Panduranga Reddy, Spl  
counsel for A.P.State.

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman  
Hon'ble Mr. P.T.Thiruvengadam, Administrative Member  
(Orders as per Hon'ble Mr. Justice V.Neeladri Rao,  
Vice Chairman)

The land belonging to the family of the applicant was acquired for Heavy Water Project at Manuguru, Khamman Dist. A scheme was evaluated for providing job/post for one member of the displaced family. Thereupon the applicant who passed Intermediate, applied for the post. The case of the applicant is that the applicant was not found suitable to the post of Rigger-Tradesman 'A' and he is also not considered for the post of Helper for he is not found medically unfit due to weak vision.

Under the circumstances, it is just and proper to direct the respondents to consider the case of the applicant for any other post for which he is medically fit depending upon his qualifications. The respondents are directed to consider the case of the applicant along with other similarly situated persons<sup>as</sup> and when vacancies arise in the other posts. The O.A. is ordered accordingly at the admission stage.

No costs.

Deputy Registrar (Judl.)

Copy to:-

1. Secretary, Department of Atomic Energy, Govt. of India, New Delhi.
2. The Chief Executive, Department of Atomic Energy, Heavy Water Board, Bombay.

Contd:...2/-

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3. The Administrative Officer, Heavy Water Project, Manuguru-117.
4. The District Collector, Khamman.
5. One copy to Sri. P.Satyarajababu, advocate, H.No. 2-2-647/A/32, I Floor Azam Complex, Central Excise colony, Bagh Amberpet, Hyderabad-013.
6. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
7. One copy to Sri. D.Panduranga Reddy, Spl. counsel for the State of A.P., CAT, Hyd.
8. One spare copy.
9. One copy to Library, CAT, Hyd.

Rsm/-

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OA-271/93

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.PIRUVENGADAM:M(A)

Dated: 26/7/1993

ORDER/JUDGMENT:

O.A. R.A/C.A.N.

O.A.No.

in  
271/43.

R.A.No.

(W.P. \_\_\_\_\_)

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm

